

THE HON'BLE SRI JUSTICE K.C.BHANU

WRIT PETITION No. 2096 of 2005

Date:30.09.2005

Between:

P.Markandeyulu, s/o. Mallaiah,
H.No.5-94, Bhavani Nagar,
Road No.11, Dilsukhnagar, Hyderabad-60

...Petitioner

and

1)The Deputy Registrar of Co-op. Societies/OSD,
Nalgonda Dist. Co-op. Central Bank Limited,
Nalgonda, Nalgonda district & 3 others

...Respondents

ORDER:

Challenging the notices of sale in form no.8 and 9 dated 30.12.2004 issued under Rule 52(11) (3) of the A.P. Co-operative societies Rules, 1964 by the first respondent, the present Writ Petition is filed.

Learned counsel for the petitioner submitted that challenging the surcharge proceedings, statutory appeal is filed before the A.P. Co-operative Tribunal. The petitioner can not be permitted to prosecute two parallel proceedings. Therefore, no further orders are required to be passed in this Writ Petition.

The Writ Petition is, accordingly, dismissed. No costs.

(K.C.Bhanu, J.)

30.09.2005

DRK